Form A
(Public Announcement)
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF YOUTHSY FOUNDATION
(Section 8 Company- Companies Act 2013)

Sr No	Particulars	Details
1	Name of Corporate Person	Youthsy Foundation
2	Date of Incorporation of Corporate Person	19.01.2022
3	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai.
4	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	CIN: U85300MH2022NPL375115
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	A 418 4 PLOTCS 286 AURUS CHAMBERS SHIVRAMSETH AMRUTWARROAD WORLI, Mumbai 400013, MAHARASHTRA, INDIA
6	Liquidation commencement date of Corporate Person	27th October, 2025
7	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	**Mr. Vallabh Narayandas Sawana** IBBI/IPA-001/IP-P02652/2022-2023/14114 **Address:** Building No. 11. flat no. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District-Thane-421605, Maharashtra **Email id:** ipvallabhsawana@gmail.com
8	Last date for submission of claims	26th November, 2025

Notice is hereby given that the **YOUTHSY FOUNDATION** has commenced voluntary Liquidation on **27th October, 2025.**

The stakeholders of **YOUTHSY FOUNDATION** are hereby called upon to submit a proof of their claims, on or before **26th November, 2025** to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Date: 27.10.2025
Place: Mumbai
Vallabh Narayandas Sawana
Liquidator of Youthsy Foundation
IBBI/IPA-001/IP-P02652/2022-2023/14114

EXH.-62

REGD.A/D/DASTI/AFFIXATION/BEAT OF DRUM & PUBLICATION / NOTICE BOARD OF DRT

SALE PROCLAMATION

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-II, MUMBAI
MTNL Bhavan, 3rd Floor, Colaba Market, Colaba, Mumbai.
R.P.No. 17/2010 **DATED : 13.10.2025**

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993.

Central Bank of India, Wadala Branch]... Certificate Holders
V/s
Shri Rakesh Omprakash Agarwal & Ors]... Certificate Debtors

CD-1: Shri Rakesh Omprakash Agarwal, Room No. 201, Amardeep Apartment, Section-11, Juhu Nagar, Vashi, Navi Mumbai **And at :** Flat No. 306 and 307, Kalyani Apartment, Plot Nos. B-45-46, Sector 19, Koparkhairane, Navi Mumbai.
CD-2: Smt. Seema Rakesh Agarwal, Room No. 201, Amardeep Apartment, Section- 11, Juhu Nagar, Vashi, Navi Mumbai **And at :** Flat No. 306 and 307, Kalyani Apartment, Plot Nos. B-45-46, Sector 19, Koparkhairane, Navi Mumbai.
CD-3 : Shri Raju S Gupta, Nos. 02 & 03, Sector-2, Turbhe, Navi Mumbai.
CD - 4 : M/s. Kalyani Enterprises, Yashodhan Co-operative Housing Society Limited, D-15-08, Sector-22, Koparkhairane, Navi Mumbai.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. II Mumbai has drawn up the Recovery Certificate in Original Application No. **10 of 2009** for recovery of **Rs. 13,33,619.00/-** with interest and cost from the Certificate Debtors and a sum of **Rs. 42,45,205.00/- (As on 11.09.2023)** is recoverable together with further interest and charges as per the Recovery Certificate/Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of **Rs. 13,33,619.00/- along with pendent-lite and further interest @ 11.50% p.a. from the date of filing of application till payment and/or realization from CDs**.

Notice is hereby given that in absence of any order of postponement, the property shall be sold on **09.12.2025** between **02:00 PM to 03:00 P.M**. (with auto extension clause in case of bid in last 5 minutes before closing, if required) by **open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website (www.bankeauctions.com) of M/s. C-1 India Private Limited, having address at Udyog vihar, phase 2, Gulf Petrochem Building No. 301, Gurgaon, Haryana 122015, India), Contact Person Mr. Bhavik Pandya (Mobile +91 8866682937). Email address maharashtra@clindia.com & gujarat@clindia.com.The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and Password for uploading of requisite documents and/or for participating in the open public e-auction.**
For further details contact: **Mr. S.K. Gupta, Branch Manager,**
Mobile - 8208280014

The sale will be of the property of the C.Ds above named as mentioned in the schedule below and the liabilities and claims attached to the said property, so far as they have been ascertained, are those specified in the schedule against each lot / property.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the following conditions:-

1. The reserve price below which the property shall not be sold is **Rs. 12,57,500/- (Rupees Twelve Lakhs Fifty Seven Thousand Five Hundred only)**
2. The amount by which the bid is to be increased shall be **Rs. 20,000/- (Rupees Twenty Thousand only)**. However, the decision in this regard of the undersigned shall be be final and binding on the parties concerned. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
3. The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/accept the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons otherwise.
4. The public at large is hereby invited to bid in the said E-Auction. The online offers along with **EMD amounting to Rs. 1,25,750/- (Rupees One Lakh Twenty Five Thousand Seven Hundred Fifty only),** is payable by way of RTGS/NEFT in the **Account No.: 3050574021, IFSC Code No: CBIN0280634, of the Central Bank of India, Wadala Branch.**
5. The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai superscribing **R.P.No. 17 of 2010 only)** containing duly filled in and blue ink signed prescribed bid form giving complete details of the bidder(s) including e-mail ID, Mobile Number etc., along with self attested copies of PAN/TAN Card, Address Proof, Photo Identify Proof of the bidder(s) and RTGS/NEFT details towards EMD Amount of **1,25,750/- (Rupees One Lakh Twenty Five Thousand Seven Hundred Fifty only),** should be deposited with the undersigned not later than by **4:00 P.M. on 04.12.2025.**
6. The bidder (s) shall also declare if they are bidding on their own behalf or on behalf of their principals and sign declaration accordingly. In the latter case, they shall be required to deposit with the bid documents their original authority duly ink signed by their principal together with complete KYC of the said principal duly attested by the said principal together with complete KYC of the authorized person. In case of the company, authenticated copy of resolution passed by the board members of the company or any other authenticated documents confirming representation/attorney of the company together with complete KYC of the said principal company and complete KYC of the authorized person shall also be submitted alongwith the bid documents. In case of failure, bid shall not be considered.
7. The bidder (s) shall also upload online on the website of the aforesaid e-auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled in prescribed bid form alongwith photocopies of the documents as stated in **para 5 & 6** here in above. The last date for submission of online bid is **04.12.2025** by 4:00 P.M. The physical inspection of the properties may be taken between 10:00 A.M. and 05:00 P.M. on **01.12.2025** at the property site.
8. Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.
9. The successful bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD by next bank working day **i.e. by 4:00 P.M., in the said account as per details mentioned in para 4 above.**
10. The successful highest bidder shall also deposit the balance **75% of final bid amount on or before 15th day** from the date of auction sale of the property. If the 15th day is **Sunday or other Holiday,** then on the first bank working day after the 15th day by **prescribed mode as stated in para 4 above.**
11. In addition to the above, the successful highest bidder shall also deposit poundage fee with Recovery Officer-II, DRT-II @ 2% upto Rs.1,000/- and @ 1% of the excess of said amount of Rs.1,000/- **through DD** in favour of **Registrar, DRT-II, Mumbai,** within 15 days from the date of auction sale of the property.
12. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further, the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
13. The property is being sold on **"AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS"**.
14. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE

No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof.	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	2.	3.	4.	5.
1.	**Flat No. 306, admeasuring 419 sq. ft. 3rd floor, Kalyani Apartment, Situated at plot nos. B-45 and B-46, Sector 19, Koparkhairane, Navi Mumbai, Dist. Thane.**	**Not available**	**Mortgaged property**	**Not available**

Given under my hand and seal on this 13th day of October, 2025.

SEAL

Sd/-
Bhavishya Kumar Azad
Recovery Officer
DRT-II, Mumbai

वसई-विरार शहर महानगरपालिका

मुख्य कार्यालय, विरार
यशवंत नगर, विरार (प),
ता. वसई, जि. पालघर, पिन ४०१ ३०३
दूरध्वनी: ०२५०-२५२५१०१/०२/०३/०४/०५/०६
फॅक्स: ०२५०-२५२५१०७
ईमेल: vasaivirarcorporation@yahoo.com

जाहिर निविदा सूचना

वसई विरार शहर महानगरपालिका कार्यक्षेत्रातील एकूण ११ कामांकरिता सार्वजनिक बांधकाम विभाग यांच्याकडील योग्य त्या वर्गातील नोंदणीकृत ठेकेदारांकडून ऑनलाईन ई-निविदा मागविण्यात येत आहे. ई-निविदा सूचना व निविदा प्रपत्र http://mahatenders.gov.in या शासनाच्या अधिकृत संकेतस्थळावर दि. २८/१०/२०२५ रोजी पासून उपलब्ध होणार आहे. ऑनलाईन ई निविदा http://mahatenders.gov.in या शासनाच्या अधिकृत संकेतस्थळावर दि. २८/१०/२०२५ रोजी पासून ते दि. ०४/११/२०२५ रोजी सकाळी ११.०० वाजेपर्यंत स्वीकारण्यात येतील. प्राप्त निविदा शक्य झाल्यास दि. ०६/११/२०२५ रोजी सकाळी ११.०० नंतर अथवा इतर सोयीच्या दिवशी ऑनलाईन उघडण्यात येतील.

जा.क्र.: वविशम/बांध/शअ/३५८/२०२५
दिनांक- २७/१०/२०२५

Please Visit our official website
(https://Mahatenders.gov.in)

सही/-
(संजय कुलकर्णी)
कार्यकारी अभियंता
वसई विरार शहर महानगरपालिका

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda Louiswadi Branch Landmark Arcade CHS Limited, Panchpakhadi, Nitin Company Junction, Louiswadi, Thane(West), Thane, Maharashtra - 400604, India.
E-mail: vjloui@bankofbaroda.com

REDEMPTION NOTICE

Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

BOB/VJLOUI/ADV:2025 Date: 03.09.2025

To,
1. M/s A. K. Creation
C-16/55 Ashapura Compound Society-B , Subhash Nagar, JMM Road Asalfa Ghatkopar West -400084
2. Mr. Kalpesh Bhanushali
Flat No. 601/602, Alexandria Bldg, Sky Line Oasis Society, Kirol Road, Vidhyvihar, Mumbai 400084
3. Mr. Kanji Katariya
B 202, 2nd floor, Kahan Jash Residency, Old Maneklal Estate, LBS Marg, Ghatkopar West Mumbai 400086
Guarantors
1. Mr. Kalpesh Bhanushali
Flat No. 601/602, Alexandria Bldg, Sky Line Oasis Society, Kirol Road, Vidhyvihar Mumbai 400084
2. Mr. Kanji Katariya
B 202, 2nd floor, Kahan Jash Residency, Old Maneklal Estate, LBS Marg, Ghatkopar West Mumbai 400086
3. Mr. Amjad Ali Khan
A-36, Tardeo Chawl, NSS Road, Shivpuri Hill No. 2, Ghatkopar West 400086
4. Mrs. Pravati Shankarlal Bhanushali
Flat No. 601/602, Alexandria Bldg, Sky Line Oasis Society, Kirol Road, Vidhyvihar, Mumbai 400084
5. Mrs. Rupal Hiren Bhanushali
Flat No. 602, 6th floor, Satyam Ornate, Plot No. 117, Sector No. 8, Airoli Navi Mumbai 400078
6. Mrs. Darshana Dinesh Kataria
Room No. 6, Caroline House, Ground Floor, Dsouza wadi, Wagle Estate, Thane 400604
7. Mrs. Priti S. Bhanushali
Flat No. 601/602, Alexandria Bldg, Sky Line Oasis Society, Kirol Road, Vidhyvihar Mumbai 400084

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).

Ref :- 1. Demand Notice dated 08.08.2023 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 17.10.2023 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/Madam,
Whereas the Authorised Officer of the Bank of Baroda, Branch Naupada address Gaurangi Chambers, Ground Floor, Damani Estate, Thane (West) being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter refereed as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter refereed as "Rules") issued demand notice dated 08.08.2023 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice. And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule. [Copy of Possession Notice dated 18.10.2024 is attached herewith for ready reference]
Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.
Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice (For Immovable property only)
1.	Flat No. 205, 2nd floor Adm. Carpet Area 674 sq. ft. situated at building No. 1, Green Acre CHSL lying & being constructed on the land bearing survey no. 1/10, 1/12, 1/13, 1/14, 1/15, 1/16, 1/17 and 2/0 Village Vakdi Panvel Taluka, District Raigad 410206 in the name of Mortgagors Mrs. Parvati Shankarlal Bhanushali.	18.10.2024	Physical	26.10.2023
2.	Flat No. 103, 1st floor Adm. Carpet Area 471 sq. ft. situated at building No.10, Green Acre CHSL lying & being constructed on the land bearing survey no. 1/10, 1/12, 1/13, 1/14, 1/15, 1/16, 1/17 and 2/0 Village Vakdi Panvel Taluka, District Raigad 410206 in the name of Mortgagors Mrs. Parvati Shankarlal Bhanushali, Mrs. Rupal HirenBhanushali & Mrs. Darshan Dinesh Kataria	18.10.2024	Physical	26.10.2023
3.	Flat No. 003, Ground Floor Adm. Carpet Area 401 sq. ft. situated at building Known as Royal Meadows lying & being constructed on the land bearing survey no. 26/1 & 2 and 27/2D & 2E, Village Koproli, Panvel Taluka, District Raigad – 410206 in the name of Mrs. Parvati Shankarlal Bhanushali & Mrs. Priti S. Bhanushali	18.10.2024	Physical	26.10.2023

Yours faithfully,
Sd/-
Name: Rakesh Kumar Mudgal
Authorized Officer
Bank of Baroda
Branch Naupada
Encl :- Copy of Possession Notice dated 18.10.2024

Sidda will stand by Congress brass decision on leadership

Vinay Madhava Gowda
BENGALURU

Amidst thick peculation over leadership change or cabinet reshuffle in Karnataka after elections to Bihar Assembly, Chief Minister Siddaramaiah has said that he would abide by the party decision over the issue.

Participating in a conclave organised by a television channel here on Monday, Siddaramaiah said that the leadership issue depended on the support in the legislature party and the decision of the party high command. However, he would abide by the high command decision.

For the last few days, the leadership change has come to fore, as Siddaramaiah has completed two and a half years of the term as the Chief Minister. Ever since the government was formed, speculation was that the Deputy Chief Minister D K Shivakumar had been promised CM post after two and a half years.

As the day approached, Siddaramaiah and his supporters are unwilling to part with the power. Even if there is a leadership change, Siddaramaiah want it to be the candidate if his choice.

A number of proposals were floated through media that the next CM will be either from the backward class community or a Dalit CM. This has brought the names of leaders like Dr G Parameshwar, Dr H C Mahadevappa, K H

Muniyappa from Dalit community to fore and Sathish Jarkiholi from backward class to the CM candidate race.

Three days ago, Siddaramaiah's son Dr Yathindra publicly said that Sathish Jarkiholi would be succeeding Siddaramaiah, but retracted immediately and said that he was referring to backward class people leadership.

Meanwhile, Siddaramaiah said that there would be cabinet reshuffle after Bihar elections. This activated the ministerial aspirants, who started getting in touch with the party central leaders. The feeling is that if Siddaramaiah is allowed to reshuffle the cabinet, chances of Shivakumar becoming CM is minimum.

Meanwhile, D K Shivakumar refused to react and said that he would not comment on any of these issues. "In Congress, high command is supreme. I will not comment and I will talk to the people who matters," he added.

बैंक ऑफ इंडिया Bank of India BOI
Relationship beyond banking

Asset Recovery Department
Navi Mumbai Zone Plot No.30, Sector-11, Cbd Belapur, Navi Mumbai-400 614

CORRIGENDUM

Please Refer to E-Auction Sale Notice Published in this newspaper on **25.10.2025.** In this notice with reference to Borrower **Sr No. 10,** Ashish Kumar (Borrower) **Sr No.11 Saiva Ramchandra Ramlu (Borrower) & Bhagyalaxmi Ramchandra Saiva (Co-borrower) & Sr No. 12 Hasmukh Virajibhai Patel (Borrower) & Varsha Hasmukh Patel (Co-borrower).** Please read Auction Date as **25-11-2025** instead of **11.11.2025** for **Serial No. 10 ,11,12.** Other Details in E-Auction Sale Notice will remains the same

Place: Navi Mumbai
Date: 28.10.2025
Sd/-
Authorized Officer, Bank of India

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kotak® KOTAK MAHINDRA BANK LIMITED

Registered Office: 27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, (MH).
Branch Office: 2nd Floor, Adamas Plaza, 166/16, Kolivery Village, Kunchi Kurve Nagar, Behind Hare Krishna Hotel, CST Road, Kalina, Santacruz-East, Mumbai – 400098.

CORRIGENDUM

We have published Public Notice for Auction Cum Sale in The Free Press Journal & Navshakti on **27th October 2025** of the account of HF38354788 & Hf38354918 Name of the Borrower(s) / Mortgagor(s): at; **1. Mr. Tarun M Chauhan, 2. Mrs. Shanti Chauhan.**
Reserve Price amount erroneously mentioned as **Rs. 4,90,00,000/- (Rupees Fifty Seven Lakhs Sixty Thousand Only)** can be read as **Rs. 4,90,00,000/- (Rupees Four Crore Ninety Lakhs Only).**
All other terms & Condition mentioned in the auction Cum Sale notice published on **27th October 2025** in The Free Press Journal & Nav Shakti shall remain unchanged.

Sd/-
Date: 28.10.2025 **Authorised Officer**
Place : Mumbai **Kotak Mahindra Bank Ltd.**

भारत सरकार

MUMBAI DEBTS RECOVERY TRIBUNAL NO- 3
MINISTRY OF FINANCE, GOVERNMENT OF INDIA,
Sector 30A, Next To Raghuleela Mall,
Near Vashi Railway Station, Vashi, Navi Mumbai-400703
R.P No. 387 OF 2019

BANK OF BARODA .....CERTIFICATE HOLDER
Vs
MR. A M ENTERPRISES & ANR .....CERTIFICATE DEBTORS

NOTICE FOR SETTLING THE SALE PROCLAMATION

CD-1:- M/S. A M ENTERPRISES, BSEL Tech Park, Office G-12 & B-110, Plot No39/5, 39/5A Sec: 30A, Vashi, Navi Mumbai-400705.

CD-2. MR. KAPIL DEVPRAKASH RAJPUT, Flat No 702/703, 7 Floor, Rose Agency Gardens Plot No.10.sec-6 Kharghar, Navi Mumbai-410210.

CD-3. MR MITHILESH DEVPRAKASH RAJPUT, 603/703, Neelkanth Garden, Plot No. 23/2 Near-52 Bunglow, Panvel-410206.

CD-4 MR. HEMAL JOBANPUTRA, 12,satyam, Nath Pal Nagar, Ghatkoparer, Mumbai-400077.

CD-5. MR. SURUGESAN ADMOOLAM, RH-5/3, 2 Floor Shree Ganseh Prem Chs, Sec-7, Plot No.23, Airoli, Navi Mumbai-400708.

CD-6. M/S MILKARAFT DAIRY TECH PVT.LTD, 901-907, Sai Sangram, B-wing, Plot No 85, Sec-15,Cbd Belapur, Navi Mumbai-400614,

CD-7. M/S GOODSPOT TRADING CO. PVT.LTD, BSEL Tech Park, Office G-12 & B-110, Plot No39/5,39/5A Sec: 30A, Vashi, Navi Mumbai-400705.

Whereas the Hon'ble Presiding Officer has issued **Recovery Certificate in O.A. No. 63of 2014** to pay to the Applicant Bank / Financial Institution a sum of **Rs.1,26,49,502.00(Rupees One Crore Twenty Six Lakhs Forty Nine Thousand Five Hundred Two Only)** alongwith interest and cost, and

Whereas you the CDs have not paid the amount and the undersigned has attached the under mentioned property and ordered its sale.

Therefore, you are hereby informed that the **06/11/2025** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE/MOVABLE PROPERTY

Shop No 8, Ground Floor, Sai Vihar Building, Plot No.79&80, Sector-15, Cbd Belapur

Given under my hand and the seal of the Tribunal on **10/09/2025**

Seal

Sd/-
Deepa Subramanian
Recovery Officer-I
Debts Recovery Tribunal - III

Exh.33

सत्यमेव जयते

DEBTS RECOVERY TRIBUNAL NO.1 AT MUMBAI
Ministry of Finance, Government of India
3rd floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai 400 005.

DEMAND NOTICE

NOTICE UNDER SECTION 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
R.P. No. 120 of 2015 **Next Date: 03.11.2025**

IN THE DEBT RECOVERY TRIBUNAL NO.1, AT MUMBAI
RECOVERY CERTIFICATE NO. 120 OF 2015
IN
ORIGINAL APPLICATION NO.20 OF 2003

Omkara Assets Reconstruction Pvt. Ltd. (Acting in its capacity as trustee of Omkara PS 13/2024-25 Trust) **... APPLICANT**
Versus
Parekh Platinum Ltd. **.... DEFENDANTS**

To,
1. Parekh Platinum Ltd.
16B, Samhita Industrial Estate, Off. Andheri Kurla Road, Jeevan Silk Mills Lane, Safed Pool, Mumbai 400 072
2. SHRI. JAISUKHLAL JAMNADAS PAREKH 39, Rungta Park, Corner of Tagore Road, North Avenue, Santacruz west, Mumbai 400 054
3. SHRI. RAJNIKANT JAMNADAS PAREKH 101, Chamund.a Krupa Cottage Lane, Off. S.V. Road, Santacruz West, Mumbai 400 054
4. SHRI. RAJESH JAMNADAS PAREKH 101 / 102, Sushil North Avenue, Santacruz West, Mumbai 400 054

This is to notify that a sum of **Rs. 15,41,71,855/-(Rupees Fifteen Crores Forty One Lacs Seventy One Thousand Eight Hundred Fifty-Five only)** has become due from you as per ibid Recovery Certificate drawn up in O.A. No.20 of 2003 by the Hon'ble Presiding Officer, Debts Recovery Tribunal-1, Mumbai. The Applicant is entitled to recover the sum **Rs. 15,40,21,855/- (Rupees Fifteen Crores Forty Lacs Twenty-One Thousand Eight Hundred Fifty-Five only)** alongwith future interest 12% per annum simple w.e.f. 24.01.2003 till recovery from the Defendant Nos. 1 to 4 jointly and severally.

You are hereby directed to pay the above sum within 15. days of the receipts of the notice, failing which the Recovery shall he made in accordance with the Recovery of Debts and bankruptcy Act, 1993 and Rules thereunder.

in addition to the sum aforesaid, you will also be liable to pay:
a) Such interest as is payable for the period commencing immediately after this notice of the certificate/ execution proceedings.
b) All costs, charge and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount dues.

You are hereby ordered to appear before the undersigned **on 03.11.2025** at Mumbai for further proceedings.

Given under my hand and the seal of the Tribunal, On 14th day of October, 2025.
(Yatindra Kumar Sinha)
(Recovery Officer),
Debts Recovery Tribunal No.1,
Mumbai

Mustafabad set to be renamed Kabirdham

Biswajeet Banerjee
LAKHIMPUR KHERI

Chief Minister Yogi Adityanath on Sunday announced that Mustafabad will be renamed Kabirdham, saying his government is restoring the original identity of historical and spiritual places in Uttar Pradesh.

Speaking at a grand event at the Kabirdham Ashram in Lakhimpur Kheri, the Chief Minister said that while earlier governments had renamed Ayodhya as Faizabad, Prayagraj as Allahabad, and Kabirdham as Mustafabad, the current government has been committed to reclaiming the state's cultural and spiritual heritage. He accused the opposition of using "secularism" as a cover for hypocrisy and divisive politics.

Yogi Adityanath said his government's focus is on promoting patriotism, preserving eternal traditions, and ensuring holistic development. Referring to the teachings of Sant Kabirdas, he said Kabir's message of unity, simplicity, and equality continues to guide society. "Through Nirgun Bhakti, Kabirdas taught us to transcend social divisions and see the divine in every being," he said.

Quoting Kabirdas's couplet on the eternal bond between the Guru and the disciple, the Chief Minister said it continues to remind people of the importance of the Guru in life. He added that Kabir's philosophy, which rejects caste and communal barriers, forms the foundation of social harmony and national unity.

The CM cautioned people to remain vigilant against forces attempting to divide society along caste and religious lines. "If these evils are not identified and removed in time, they can destroy society like a disease," he said.

'Construction of all temples at Ayodhya site complete'

PTI
AYODHYA

The Shri Ram Janmabhoomi Teerth Kshetra Trust on Monday announced the completion of all temple construction work, including the main shrine of Prabhu Shri Ramlalla.
The trust, in a post on X, said, "It is with great joy that we inform all devotees of Prabhu Shri Ramlalla Sarkar that all Mandir construction work has been completed."

On January 22, 2024, the idol of Lord Ram was consecrated at the Ram Temple with Prime Minister Narendra Modi in attendance.

Modi may visit Ayodhya on November 25, when a flag hoisting ceremony is scheduled to take place.

"More than six crore devotees visited Ayodhya Dham last year. Earlier, the city used to receive only a few lakh visitors annually," UP CM Yogi Adityanath said.

PM-SHRI rift: CPI ministers in Kerala to skip Cabinet meet

FPJ News Service
THIRUVANANTHAPURAM

The Communist Party of India (CPI) has hardened its position over state participation in the Pradhan Mantri Schools for Rising India (PM-SHRI) initiative and signalled that its ministers may abstain from the upcoming Cabinet meeting on Wednesday.

The shift follows a meeting between CM Pinarayi Vijayan, CPI State Secretary Binoy Viswam and CPI ministers to address their objections to the scheme's rollout.

Binoy Viswam told journalists that "we didn't get a solution to the problems we raised, although the meeting was cordial. Our issues remain. Further decisions will be announced later." The CPI is explicitly demanding that Kerala withdraw from the PM-SHRI programme, asserting that the government signed the MoU without proper respect for coalition norms.

Splash of ghee in Delhi murder tale

PTI
NEW DELHI

The woman, who this month killed her 32-year-old live-in partner in his flat in north Delhi's Gandhi Vihar, used oil, ghee and wine to burn the body, police said on Monday.

The Delhi Police has arrested the woman, identified as Amrita Chauhan (21), and two others in connection with the murder, days after the charred body of Ramkesh Meena, a UPSC aspirant, was found in his flat.

The police said Amrita, a forensic science student, along with her former boyfriend Sumit Kashyap (27) and their associate Sandeep Kumar (29), strangled Meena to death and poured oil, ghee and wine on his body to ensure it burned completely.

"She then used her forensic science knowledge to stage the incident as an accidental fire," a senior police officer said.

Fake acid attack plot

New Delhi: The Delhi college student who alleged an acid attack had lied at the instance of her father, who wanted revenge against a rape complaint, police said on Monday. Akil Khan, the student's father, was nabbed on Monday for allegedly fabricating the acid attack with a toilet cleaner, and raping the wife of the man his daughter accused of throwing "acid" at her.